

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 403
CP/107/ND/2020

IN THE MATTER OF:

Satendra Singh Tomar	...	Applicant
Versus		
Krishna Sahil Constructions Private Ltd.	...	Respondent

Under Section 213.

Order delivered on 14.02.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

For the Applicant :
For the Respondent : Mr. Rahul Gupta, Mr. Yash Srivastava, Advocates

ORDER

Learned Counsel for the applicant is present and sought an adjournment.
Adjournment is granted. Let this matter be posted to 05.03.2024.

Sd/-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)